

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 162 OF 2016 &
IA NOs. 338 & 570 OF 2016**

Dated: 29th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Amaravati Power Transmission Co. Ltd. ...Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anurag Sharma
Mr. Rajv Yadav

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vamasy for R-1

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply.

List the matter on **06.02.2017**. In the meantime, learned counsel for the respondent may file reply on or before 28.12.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 12.01.2017 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member
ts/dk**

**(Justice Ranjana P. Desai)
Chairperson**